

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 115/TT/2023**

- Subject** : Petition for determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: 1x1500MVA, 765/400 kV ICT (3rd) along with associated bays at Vadodara Sub-station under “Transmission Network Expansion in Gujarat to increase its ATC from ISTS (Part A)”.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 7 others
- Parties Present** : Shri Zafrul Hasan, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

The representative for the Petitioner made the following submissions:

- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 for the asset - 1x1500MVA, 765/400 kV ICT (3rd) along with associated bays at Vadodara Sub-station under “Transmission Network Expansion in Gujarat to increase its ATC from ISTS (Part A)”.
- b. The investment approval of the project was accorded by the Board of Directors of PGCIL vide Memorandum Ref.: C/CP/PA2021-09-0A-IA025 dated 8.12.2021 and the SCOD was 30.4.2022. Due to the urgency of the ICT, the commissioning schedule was compressed to 5 months. Therefore, immediately after the Investment Approval, an order for ICT was placed. The transmission asset was put into commercial operation on 21.5.2022, after a time over-run of 20 days.
- c. A diversion order was issued to BTW and BHEL on 31.3.2022 for diverting the 1 no. BHEL make, and 1 no. ABB make 500MVA 765/kV/400kV ICT to Vadodara GIS Sub-station. The ABB ICT was to be delivered from the Vadodara factory and BHEL make ICT was to be delivered from the Bhopal factory, for which transportation permission from the Ministry of Road & Highways (MoRTH) was required and this generally takes a period of 15 days.



- d. The time over-run was due to a compressed timeline for execution of the project due to urgent requirements and the delay in obtaining transportation permission from the Ministry of Road Transport & Highways.
  - e. There is no cost over-run in the instant case. However, there is cost variation and it is due to a decrease in sub-station equipment cost including initial spares and a decrease in IDC and IEDC.
  - f. The Initial Spares (IS) claimed are within the norms under the 2019 Tariff Regulations.
  - g. The information sought in the technical validation letter was filed vide affidavit dated 19.9.2023. None of the Respondents have filed any reply in the matter.
2. After hearing the representative of the Petitioner, the Commission directed the Respondents to file their replies by 25.10.2023 with an advanced copy to the Petitioner, who may file its rejoinder, if any, by 2.11.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time will be granted.
3. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

